

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 439/TT/2014

- Subject** : Truing-up/approval of transmission tariff of 400 kV D/C Jhajjar-Mundka transmission line, of APCPL based on audited accounts as on 31.3.2014 for the period from the COD, i.e. 1.3.2011 to 31.3.2014 under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of Hearing** : 20.9.2016
- Coram** : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner** : Aravali Power Company Private Limited (APCPL)
- Respondents** : Haryana Power Purchase Centre (HPPC) and 3 others
- Parties present** : Shri Venkatesh, APCPL
Shri Pratyesh Singh, APCPL
Shri Anshumaan Bahadur, Advocate for TPDDL

Record of Proceedings

The learned counsel appearing on behalf of TPDDL, Respondent No.2, sought four weeks time to file vakalathnama and reply in the matter. Not objected to by the petitioner.

2. The Commission directed the petitioner submit the following information on affidavit, with an advance copy to the respondents, by 3.10.2016:-

- (a) Auditor's Certificate, duly signed, verifying the capital expenditure up to 31.3.2014;
- (b) The segregated loan portfolio of the instant transmission line. Date of drawls of the PFC loans with the documentary proofs of the interest rates and repayment schedule of the same;
- (c) Re-submit Form-5D with the revised cost estimate and completion cost of the asset;
- (d) Reconcile capital cost as on COD in Form-6, Form-9A, and Form-11 with the Auditor's Certificate;



- (e) The editable soft copy in Excel format with links, of the computation of interest during construction (IDC) on cash basis, from the date of infusion of debt fund up to COD of the asset. Further, while submitting the un-discharged liability portion of IDC, mention the year-wise discharging of the same and also clarify whether it has been included in the projected add-cap claimed;
- (f) The apportionment of the IDC among the generating units and transmission asset as directed in order dated 6.5.2015 in Petition No. 229/2010;
- (g) Capital cost on 31.3.2014 is shown as ₹8311 lakh, the reasons for variation in the capital cost;
- (h) The reasons for claiming initial spares beyond cut-off period; and
- (i) The provisions of the Regulation under which the add-cap is claimed.

3. The Commission directed TPDDL and other respondents to file their reply within two weeks and the petitioner to file rejoinder, if any, in one week thereafter. The Commission further directed the parties to comply with the directions with the specified timeframe and observed that no extension of time will be granted.

4. The Commission further directed to list the petition on 25.10.2016.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

